

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 35 of 2014 &
IA No. 55 of 2014**

Dated : 8th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Punjab State Power Corporation Ltd.Appellant(s)
Versus
M/s. Everest Power Pvt. Ltd. & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Counsel for the Respondent(s): : Mr. Varun Pathak
Mr. Raheel Kohli for PTC
Mr. Tarun Johri for R.1
Ms. Shikha Ohri
Ms. Ruth Elwin for R.3**

**Appeal No. 30 of 2014 &
IA No. 46 of 2014 &
I.A.No. 47 of 2014**

**M/s Everest Power Pvt. Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Tarun Johri
Counsel for the Respondent(s): : Mr. Varun Pathak
Mr. Raheel Kohli for PTC
Ms. Shikha Ohri
Ms. Ruth Elwin for R.1
Mr. Anand K. Ganesan
Ms. Swapna Seshadri**

ORDER

The learned counsel for the Respondent No.1 in Appeal No. 35 of 2014 and the Appellant in Appeal No. 30 of 2014 is filing his written note in Appeal No. 35 of 2014.

Post the matter for further hearing on **26.05.2014 at 12.30 p.m. and 27.05.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js